

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH-COURT NO. 3

Excise Appeal No. 11013 of 2017-DB

(Arising out of OIO-SIL-EXCUS-000-COM-056-15-16 dated 28.03.2016 passed by the Principle Commissioner Customs, Excise and Service Tax-SILVASA)

Polycab Wires Pvt Ltd

Plot No. 74/8-11, 38/1-6, 41/4-9,
42/12, 43/1-3, 44/1-3, 45/1-3,
Daman Industrial Estate, Kadaiya,
DAMAN(UT)

.....Appellant

VERSUS

Commissioner of C.E & S.T.-Silvasa

Commissioner Central Excise, Customs & Service Tax,
Silvassa, 4th floor, Adarsh Dham Building,
Vapi Daman Road Vapi
Opp. Old Town Police Station
VAPI, Gujarat

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri A R Kanani, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

HON'BLE MEMBER (TECHNICAL), MR. SATENDRA VIKRAM SINGH

Final Order No. 10261/2025

DATE OF HEARING/ DECISION: 17.04.2025

SATENDRA VIKRAM SINGH

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 29.04.2024, 05.06.2024, 24.07.2024, 30.08.2024, 24.09.2024, 28.10.2024, 02.12.2024, 01.01.2025, 17.02.2025, 11.03.2025 & 17.04.2025. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution as per the inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL VS UNION OF INDIA.

2. Appellants are at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

**(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)**